

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 178/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects and Articles 4 and 13 of the Power Purchase Agreement dated 25.7.2022 executed between Anupavan Renewables Private Limited and Solar Energy Corporation of India Limited.

Petitioner : Anupavan Renewables Private Limited (ARPL)

Respondent : Solar Energy Corporation of India Limited and Anr.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, ARPL
Shri Ashabari Thakur, Advocate, ARPL
Shri Aditya Kumar Singh, Advocate, UPPCL
Shri Vineet Gupta, Advocate, UPPCL
Ms. Dalima Gupta, Advocate, UPPCL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. However, the learned counsel for the Petitioner submitted that the present Petition is similar to the two other Petitions filed before this Commission, i.e., Petition Nos. 348/MP/2023 (AREFL vs SECI) and 169/MP/2024 (RNUPL vs SECI), which are listed for the hearing on 9.7.2026. Accordingly, the learned counsel requested that the matter be taken up along with the above-mentioned Petitions. The learned counsel, while pointing out that UPPCL has filed an IA seeking its impleadment as Respondent, requested that, in addition to UPPCL, the other three Discoms, namely MPPMCL, CSPDCL, and GRIDCO Ltd., may also be impleaded as parties to the present Petition.

2. The learned counsel appearing on behalf of UPPCL submitted that UPPCL, being the ultimate beneficiary and end procurer of electricity, has also moved the IA No. 71/2025 seeking the impleadment as a Party Respondent in the present Petition; however, the said IA is still pending consideration.



3. Considering the submissions of the learned senior counsel and learned counsel for the parties, the Commission allowed IA No. No. 71/2025 seeking impleadment of the concerned Buying Utilities/ end Procurers. The Commission further directed the Petitioner to implead the above-mentioned Buying Utilities/ end Procurers as party Respondents and file a revised memo of parties within two days. All the impleaded Respondents are permitted to file their respective replies to the Petition, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

4. The present Petition, along with Petition No. 169/MP/2024 & 348/MP/2023, will be listed for the hearing on **9.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)